

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 467/TT/2020

Dated: 14.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block and 2009-14 tariff block, (ii) truing up of transmission tariff for 2014-19 tariff block and (iii) determination of transmission tariff for 2019-24 tariff block for combined assets of i) 400 kV Gandhar-Padge S/C transmission line with associated bays and 400 kV Gandhar-Gandhar S/C transmission line and ii) 220 kV Gandhar-Bharuch D/C transmission line with associated bays and 400 kV Gandhar-Dehgam D/C transmission line with sub-station at Dehgam associated with Gandhar Gas Power Station (Stage-I) in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Reasons for not combining the assets in 2014-19 tariff period.

- b) Submit date of start of dismantling of old equipment and date of start of use of new equipment.
 - c) Who is the competent authority to approve the ACE and whether the competent authority has approved the projected ACE? Submit the copy of the approvals.
 - d) Whether the proposed replacement of equipment discussed and approved by the beneficiaries?
 - e) What is the estimated life of the equipment replaced? What is the proposed extension in life of the project from replacement of equipment? What is the basis for arriving at the same?
 - f) The petitioner has proposed to replace defective equipment. Whether the petitioner has replaced these equipment's earlier, if so submit the details of the same.
 - g) The performance and test report of the proposed replaced equipment's.
 - h) The replacement policy of various Sub-station Equipment's.
 - i) Submit details of actual date of decapitalization and actual date of asset not put to use with respect to Asset for 2014-19 and 2019-24 period.
 - j) Clarify that the scope is completed and covered under instant petition.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)